# GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF HIGHER EDUCATION

# LOK SABHA UNSTARRED QUESTION NO. 4136 TO BE ANSWERED ON 28.03.2022

### **Academic Institutions Patenting**

#### 4136. SHRI P.V. MIDHUN REDDY

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government is aware that most of the patents generated by academic institutions are commercialised by the industries and small and medium-sized enterprises;
- (b) whether any steps have been taken to enhance industry-academia linkage for aiding licensing-out patents from Universities; and
- (c) if so, the details thereof and if not, the reasons therefor?

#### ANSWER

### MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. SUBHAS SARKAR)

(a) to (c): Yes sir, Commercialization of patents into products and processes is a continuous process which have benefited to the country. Academic institutions such as IITs are leading the patents generation and having all the components such as dedicated incubation centres, IPR Cells/Technology Transfer Cells, dedicated IPR Policy/Guidelines for engaging collaborative research with research laboratories and industries. Under start-up policy, Research Parks and incubation centres have been setup in various academic institutions for promoting Industry Academic linkage. The Key achievements of patent regime include granting of 28,391 patents in 2020-21 as compared to 4,227 grants during 2013-14 (572% growth). Besides, there is reduction in time of patent examination from 72 months in December 2016 to 12-24 months in December 2020. As a push towards Mission Aatmanirbhar Bharat, filing and processing fees for patent applications by small entities and educational institutions has been reduced to 80% as compared to large entities. India has been on a rising trajectory, over the past several years in the Global Innovation Index (GII), from a rank of 81 in 2015 to 46 in 2021.

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